

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTH ZONAL BENCH AT CHENNAI**

APPEAL No. 16 /2023

**IN THE MATTER OF:**

**M/s Sandhar Technologies Limited**

**...APPELLANT**

//VERSUS//

**Karnataka State Pollution Control Board**

**... RESPONDENT**

**LIST OF DOCUMENTS FILED AS PER ORDER DATED 15/10/2024**

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**PLACE :: KARNATAKA**

**DATE :: 23/11/2024**

**SUMIT BABBAR, ADVOCATE  
LEGAL AVENUES  
COUNSEL FOR THE APPELLANT  
B-5, LGF, GULMOHAR PARK,  
NEW DELHI – 110 049**

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# Consent For Operation (CFO-Air,Water)

# 1

Karnataka State Pollution Control Board  
Zonal Office : Bangalore South,  
Nisarga Bhavan 3rd Floor, Thimmaiah Road, 7th D Cross,  
Shivanagar, Bangalore-560010  
Tele : 080-23228862

Industry Colour:  
ORANGE

Industry Scale: LARGE

## Annexure - 1

(This document contains 9 pages including annexure & excluding additional conditions)

Combined Consent Order No: AW-328125      PCB ID: 10429      Date: 18/11/2021

### Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act , 1974 and emission under Air (Prevention and Control of Pollution) Act , 1981

Ref: 1. Application filed by the industry / organization on 22/07/2021  
2. Inspection of the Industry/organization/by RO, on 06/09/2021

Consent is hereby granted under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 ( herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, ( here in referred to as the Air Act) and the Rules and Orders made there under and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

The Occupier is authorized to operate /carryout industry/activity & to make discharge of the effluents & emissions confirming to the stipulated standards from the premises mentioned below:

#### Location:

Name of the Industry: Sandhar Automotives Pvt Limited,  
Address: Plot No. 8, 4th Phase, Jigani Link Road, KIADB Indl Area, , Bangalore  
Industrial Area: Bommasandra Jigani Link Road, BOMMASANDRA,  
Taluk: Anekal-Jigani hobli, District: Bangalore Urban

#### Discharge of effluents under the Water Act:

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Cooling Water	1.500	0.000	cooling water is completely recycled back in to the process.
2	Domestic Purpose	20.000	12.000	Shall be treated in STP of capacity 40 KLD and treated effluent shall be used for on land for gardening and toilet flushing in the industry premises and the treated effluent shall confirm to the standards stipulated in Annexure -I
3	Others .....	0.500	0.500	Washing effluents - Water used for glass washing shall be completely recycled back.

#### Discharge of Air emissions under the Air Act from the following stacks etc.

Sl. No.	Description of chimney/outlet	Limits specified refer schedule
The details of Sources, control equipments and its specification, type of fuel, rate of emissions, constituents to be controlled in emissions etc. are detailed in Annexure-I.		



## Consent For Operation (CFO-Air,Water)

# 2

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The consent for operation is granted considering the following activities/Products;

Sr	Product Name	Applied Qty/Month	Unit
1	FUEL TAPS	29166.0000	NOS
2	LATCHES	37500.0000	NOS
3	LOCK SETS	12500.0000	NOS
4	Mirror	100000.0000	NOS

This consent is valid for the period from 14/09/2021 to 30/09/2031

To,  
Sandhar Automotives Pvt Limited,

### NOTE:

The following Conditions Nil mentioned above are not applicable.

### Additional Conditions:

1.This CFO is issued on the basis of information provided by applicant in the affidavit as well as on the basis of I/R and recommendation of RO. In case of any false information/violations, this consent will be withdrawn without any further intimation.2.The industry shall apply authorization under HWM Rules 2016 immediately.

### COPY TO:

1. The Regional Officer, **Bangalore Anekal** for information and necessary action.
2. Master Register.
3. Case file.

Consent Fee paid : Rs. 1344434



**Consent For Operation  
(CFO-Air,Water)**

**3**

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## Consent For Operation (CFO-Air,Water)

# 4

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### SCHEDULE

#### TERMS AND CONDITIONS

##### A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.

2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.

2(b). The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.

3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall conform to the standards stipulated by the Board in Annexure-1

3(b). The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.

4. The occupier shall install flow measuring/recording devices to record the discharge quantity and maintain the record.

5. The occupier shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.

6. The Occupier shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.

##### **B. EMISSIONS:**

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in **Annexure-II** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.

2. The occupier shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.

3. The Occupier shall upgrade/modify/replace the control equipment with prior permission of the Board.

##### **C. MONITORING & REPORTING:**

1. The occupier shall get the samples of effluents & emissions collected and get them analyzed once a month for the parameters.



## **Consent For Operation (CFO-Air,Water)**

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### **D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:**

1. The Occupier shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.
2. The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.

### **E. NOISE POLLUTION CONTROL:**

The applicant shall ensure that the ambient noise levels within its premises during construction and during operational period shall not exceed w.r.t Area/Zone as per Noise Pollution (Regulation and Control) Rules, 2000 as mentioned below:-

- a) In Industrial Area 75 dB(A) Leq during day time and 70 dB(A) Leq during night time.
- b) In Commercial Area 65 dB(A) Leq during day time and 55 dB(A) Leq during night time.
- c) In Residential Area 55 dB(A) Leq during day time and 45 dB(A) Leq during night time.
- d) In Silence Zone 50 dB(A) Leq during day time and 40 dB(A) Leq during night time.

Note: - \* Day time shall mean 6 am to 10 pm and Night time shall mean 10 pm to 6 am.

\* dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.

\* A "decibel" is a unit in which noise is measured.

\* "A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

\* Leq: It is an energy mean of the noise level over a specified period.

### **F. GENERAL CONDITIONS:**

1. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
2. The Occupier shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.
3. The Occupier shall provide alternative power supply sufficient to operate all Pollution control equipments.



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4. The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points should made easily approachable.
5. The Occupier shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
6. The Occupier his heirs, legal representatives or assigns shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.
7. The Occupier shall make an application for consent at least 45 days before expiry of this consent.
8. The occupier shall maintain register recording the ambient air quality and stack monitoring. The register shall be open for inspection by the Board Officers at all time.

**Note:** All efforts should be made to remove colour and unpleasant odour as far as practicable.



# Consent For Operation (CFO-Air,Water)

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**Karnataka State Pollution Control Board**  
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## Annexure-II

Chim. No.	Chimney attached to	KVA Rating/ Capacity	Minimum chimney height to be provided above ground level (in Mtr)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Air pollution Control equipment to be installed, in addition to chimney height as per col.(4)	Date on which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	Any Other.....	HEATING FURNACE	3	PM(mg/NM3), SO2(PPM), NOx (PPM)	PM-150	DUS	---
2	Any Other.....	BUFFING SECTION	3	PM(mg/NM3), SO2(PPM), NOx (PPM)	PM-150	DUS	---
3	Any Other.....	PAINT COATING SECTION	3	PM(mg/NM3), SO2(PPM), NOx (PPM)	PM-150	DUS	---
4	D.G. Sets	380 KVA DG set	6	PM(mg/NM3), SO2(PPM), NOx (PPM)	0,100,0	AEC	---
5	D.G. Sets	125 kva DG set	5	PM(mg/NM3), SO2(PPM), NOx (PPM)	0,100,0	AEC	---

Note:

DUS : Dust Collector

AEC : Accoustic Enclosures

Note:

1. The Noise levels within the premises shall not exceed 75 dB (A) leq during day time and 70 dB(A) leq during night time respectively.
2. The DG set shall be provided with acoustic measures as per Sl.No.94 in Schedule-I of Environment (Protection) Rules.
3. There shall be no smell or odour nuisance from the industry.



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### LOCATION OF SAMPLING PORTHOLES, THE PLATFORMS, THE ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 3". Arrangements should be made so that the porthole is closed firmly during the period when it is not used for sampling.
3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point off 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.

For and on behalf of the  
Karnataka State Pollution Control  
Board



**Consent For Operation  
(CFO-Air,Water)**

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Form 2 -[Rule 6(2)] Authorization  
under Hazardous & Other Wastes  
[Management & Transboundary  
Movement]Rules,2016

Authorization No: 331097

Valid upto: 30/09/2026

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**Karnataka State Pollution Control Board**  
**Bangalore South Nisarga Bhavan 3rd**  
**Floor, Thimmaiah Road, 7th D Cross,**  
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**Tele : 080-23228862**  
**Fax:**  
**email id:**

**Annexure - 2**

(This document contains 5 pages excluding annexure )

**Authorization No:** 331097

**PCB ID:**

10429

**Date:** 01/05/2022

**FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES**

Ref: 1. Authorization application submitted by the industry/organization on 16/02/2022 at Regional Office.

2. Inspection of the project site/organization by Regional Officer , Bangalore Anekal on 09/02/2022

3. Proceedings of CCM dated: , held on:

1. Number of authorization 331097 and date of issue 01/05/2022

2. Reference of application No. 85824 Inward Date 16/02/2022

3. DGM - HR of Sandhar Automotives Pvt Limited, is hereby granted an authorization based on the enclosed signed inspection report for Generation, Reception, Disposal or any other use of hazardous or other wastes or both on the premises situated at the location **Address:** Plot No. 8, 4th Phase, Jigani Link Road, KIADB Indl Area, , Bangalore **Industrial Area :** BOMMASANDRA , **Taluk :** Anekal-Jigani hobli , **District :** Bangalore Urban

**Details of Authorization:**

Category of Hazardous waste as per the Schedule I,II,III & IV of these rules	Description of Hazardous Waste	Quantity/Annum	Unit	Authorized Mode of Disposal or recycling or utilization or co-processing, etc.,
I	5.1~Used Spent Oil	1.000	KLT	As Per Annexure
I	5.2~Wastes Residues Containing Oil	1.000	M.T	As Per Annexure
III	B2020~Glass wastes in non-dispersible form:- Cullet and other waste and scrap of glass except for glass from cathode-ray tubes and other activated glasses	160.000	M.T	As Per Annexure



Form 2 -[Rule 6(2)] Authorization  
under Hazardous & Other Wastes  
[Management & Transboundary  
Movement]Rules,2016

Authorization No: 331097

Valid upto: 30/09/2026

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**Fax:**  
**email id:**

(This document contains 5 pages excluding annexure )

III	B3040~Rubber Wastes-The following materials, provided they are not mixed with other wastes:- Waste and scrap of hard rubber (e.g., ebonite),- Other rubber wastes (excluding such wastes specified elsewhere)	5.000	M.T	As Per Annexure
III	B3050~Untreated cork and wood waste:- Wood waste and scrap, whether or not agglomerated in logs, briquettes, pellets or similar forms,- Cork waste: crushed, granulated or ground cork	15.000	M.T	As Per Annexure
III	DB1010~Metal and metal-alloy wastes in metallic, non-dispersible form:- Precious metals (gold, silver, platinum but not mercury)* *, - Iron and steel scrap * *, - Nickel scrap * *, - Aluminium scrap * *, - Zinc scrap * *, - Tin scrap * *, - Tungsten scrap * *, -	40.000	M.T	As Per Annexure
III	DB1110~Electrical and electronic assemblies (including printed circuit boards, electronic components and wires) destined for direct reuse and not for recycling or final disposal,- Used electrical and electronic assemblies imported for repair and to be re-	1.000	M.T	As Per Annexure



Form 2 -[Rule 6(2)] Authorization  
under Hazardous & Other Wastes  
[Management & Transboundary  
Movement]Rules,2016

Authorization No: 331097

Valid upto: 30/09/2026

(This document contains 5 pages excluding annexure )

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**Karnataka State Pollution Control Board**  
**Bangalore South Nisarga Bhavan 3rd**  
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**Fax:**  
**email id:**

III	DB3020~Paper, paperboard and paper product wastes * * The following materials, provided they are not mixed with hazardous wastes: Waste and scrap of paper or paperboard of: - unbleached paper or paperboard or of corrugated paper or paperboard,- other pape	40.000	M.T	As Per Annexure
I	33.1~Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	2.000	M.T	As Per Annexure

1. The authorization shall be valid for a period upto 30/09/2026

**A. General Conditions of authorization:**

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986 and the Rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an Officer authorized by the Karnataka State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes and other wastes except what is permitted through this authorization and without obtaining prior permission of the KSPCB.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the Karnataka State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental



Form 2 -[Rule 6(2)] Authorization  
under Hazardous & Other Wastes  
[Management & Transboundary  
Movement]Rules,2016

Authorization No: 331097

Valid upto: 30/09/2026

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**Bangalore South Nisarga Bhavan 3rd**  
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**Fax:**  
**email id:**

(This document contains 5 pages excluding annexure )

occurrence and its clean-up operation.

9. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
10. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
11. An application for the renewal of an authorization shall be made '3' months before the date of expiry.
12. The Person authorized shall bring to the notice of the Board, if any increase in quantity, change in category and handling operation. In such cases, the authorized Person has to obtain fresh authorization.
13. Karnataka State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this authorization or to suspend or cancel this authorization.
14. The Person authorized shall take steps for reduction and prevention of the waste generated or for recycling or reuse.
15. The authorized person shall maintain the records at site in Form-3 and shall submit the annual returns in Form-4 within 30th June every year for the Period April to March and manifest in Form-10.
16. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
17. The hazardous and other waste which gets generated during recycling or reuse or recovery or per-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
18. The transportation of hazardous waste shall have to be carried out only through registered/authorized vehicles meant for transportation of hazardous waste.
19. The Person Authorized shall not store the Hazardous Waste more than ninety days as per Rule 8 (1).
20. The Person Authorized shall transport and store the raw materials in a manner so as not to cause any damage to environment, life and property. The applicant shall be solely responsible for any damages to environment.
21. Display Boards: The person authorized shall display sign boards at the storage site as "Hazardous Waste Storage Site" and "Danger" and the site shall be provided with accident preventive measures.

**Additional Conditions:**

1. Industry authorities shall submit the half yearly compliance report to the authorization conditions to the Board without fail. 2. Applicant shall submit the manifest copies regarding handing over of Hazardous Waste to authorized vendors.



Form 2 -[Rule 6(2)] Authorization  
under Hazardous & Other Wastes  
[Management & Transboundary  
Movement]Rules,2016

Authorization No: 331097

Valid upto: 30/09/2026

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**Tele : 080-23228862**  
**Fax:**  
**email id:**

For and on behalf of the  
Karnataka State Pollution Control Board

**CHIEF/ SENIOR ENVIRONMENTAL OFFICER**

**COPY TO:**

1. The Environmental Officer, KSPCB, Regional Office,for information and to inspect the industry during your next visit to the area.
2. Master copy (Dispatch).
3. Office copy.

**Signature Not Verified**

Digitally signed by  
Date: 2022.05.01 13:17:09  
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# 15 Annexure I

## AUTHORISATION FOR HANDLING OF HAZARDOUS & OTHER WASTE (MANGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016

M/s. Sandhar Automotives Pvt Limited, Plot No. 8, 4th Phase, Bommasandra - Jigani Link Road, KIADB Industrial Area, Jigani Hobli, Anekal Taluk, Bangalore Urban District (PCB ID 10429).

The details of generation, collection, storage and disposal of Hazardous and other waste shall be as mentioned below:

Sl. No.	Category of waste	Category of Hazardous waste as per the Schedule I, II & III	Total Quantity	Disposal method
1.	5.1	Used Oil	1.0 KL/ Annum	Shall be collected in leak proof containers and disposed through Board Authorized Recyclers/Reprocessors
2.	5.2	Oil Soaked cotton waste	1.0 MT/ Annum	Shall be collected and stored in secured manner and disposed through Board authorized Common incineration Facility.
3.	33.1	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	2.0 MT/Annum	Shall be collected and stored in secured manner and disposed through Board authorized Recyclers/Reprocessors

**Other Waste:-**

Sl No	Waste Category	Type of hazardous Waste	Quantity per Annum	Method of collection, storage and disposal to be adopted by the industry.
1	Schedule – III Part B B2020	Glass wastes in non-dispersible form:- Cullet and other waste and scrap of glass	160 MT/A	Shall be collected and stored in secured manner and disposed through Board authorized Pre processors/ Actual users

2	Schedule – III Part D B3050	Untreated cork and wood waste:- Wood waste and scrap, whether or not agglomerated	15.0 MT/A	Shall be collected and stored in secured manner and disposed through Board authorized Pre processors/ Actual users
3	Schedule – III Part D B3020	Paper, paperboard and paper product wastes	40 MT/A	Shall be collected and stored in secured manner and disposed through Board authorized Pre processors/ Actual users
4	Schedule – III Part D B3040	Rubber Wastes-The following materials, provided they are not mixed with other wastes:-	5.0 MT/A	Shall be collected and stored in secured manner and disposed through Board authorized Pre processors/ Actual users
5	Schedule – III Part D DB1010	Metal and metal-alloy wastes in metallic, non dispersible form:- Precious metals (gold, silver, platinum but not mercury)*	40 MT/A	Shall be collected and stored in secured manner and disposed through Board authorized Pre processors/ Actual users
6	Schedule – III Part D DB1110	Electrical and electronic assemblies (including printed circuit boards, electronic components and wires)	1.0 MT/A	Shall be collected and stored in secured manner and disposed through Board authorized Pre processors/ Actual users

*S. S. Sankar*  
**SENIOR ENVIRONMENTAL OFFICER**  
**BANGALORE SOUTH**

Item No.16:-

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

(Through Video Conference)

Appeal No. 16 of 2023 (SZ)

IN THE MATTER OF:

M/s. Sandhar Technologies Limited,  
New Delhi.

...Appellant(s)

*Versus*

Karnataka State Pollution Control Board,  
Through Member Secretary, Karnataka.

...Respondent(s)

Date of hearing: 15.10.2024.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Appellant(s): Mr. Pinaki Mishra, Senior Advocate along with  
Mr. Sumit Babbar.

For Respondent(s): Ms. Rashi Singh represented  
Mr. A. Mahesh Chowdhary.

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## ORDER

1. The learned counsel appearing for the appellant is directed to produce the latest 'Consent to Operate' issued to them.
2. Post the matter on **10.12.2024** for final hearing.

Sd/-  
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-  
Dr. Satyagopal Korlapati, EM

Appeal No.16/2023(SZ)  
15<sup>th</sup> October, 2024. AD.

